

(S)

Central Administrative Tribunal, Principal Bench

Original Application No.502 of 2002

New Delhi, this the 23rd day of April, 2002

Hon'ble Mr. Shanker Raju, Member (J)  
Hon'ble Mr. S.K. Agrawal, Member (A)

Shri Raghbir Ram  
S/o Shri Bhola Ram  
Aged about 46 years  
R/o H.No.581/32, Krishna Nagar Bagu, Ghaziabad (U.P.)  
And working as Rigger III, under the respondents  
after being transferred from IRCOT and  
is being ordered to be reverted  
as Helper Khalasi

....Applicant

(By Advocate: Shri T.D. Yadav, proxy for Shri S.S. Tiwari)

Versus

1. Union of India through  
General Manager  
Northern Railway, Baroda House  
New Delhi

2. Deputy Chief Signal & Telecommunication  
Engineer (MWM)  
11nd Floor, DRM Office  
DRM Exchange Building, State Entry Road,  
New Delhi

3. Senior Signal & Telecom Engineer (MWM)  
UMB  
Kurukshetra, Haryana

- Respondents

(By Advocate: Shri Rajinder Khatter)

O R D E R (ORAL)

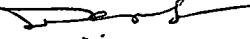
By Mr. Shanker Raju, Member (J)

In this OA, applicant has impugned order dated 8.2.2002 whereby he has been reverted as Helper Khalasi from the post of Rigger-III.

2. Learned counsel for the respondents has produced before us a copy of the order dated 15.2.2002 passed by SSTE/MWM/NDLS whereby the reversion order of the applicant has been cancelled and he is temporarily posted as Rigger-III in the grade of Rs.3050-4590 at the same Station. It is also contended that as soon as a vacancy is

available, he would be posted as Rigger-III on regular basis instead of being posted on workcharge basis.

3. We are satisfied that the grievance of the applicant has already been meted out. In the circumstances, we dispose of this OA with a direction to the respondents to post the applicant as Rigger-III on regular basis as soon as a vacancy becomes available. In the event applicant has further grievance, it will be open to him to agitate the same in accordance with law, if so advised.

  
( S.K.Agrawal )  
Member(A)

  
( Shanker Raju )  
Member(J)

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